MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 939 TO BE ANSWERED ON APRIL 29, 2016 / VAISAKHA 09, 1938 (SAKA)

"ECB Norms"

QUESTION

939: SHRIMATI K. MARAGATHAM

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has asked the RBI to reconsider its External Commercial Borrowing (ECB) norms to allow foreign currency debt to infrastructure for medium term also and if so, the details thereof;
- (b) whether in the event of the ECB being allowed under medium term, the Government expects good investments in infrastructure proejcts; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) to (c): Taking into consideration the prevailing external funding sources, particularly for long term lending and the critical needs of infrastructure sector of the country, Government of India with the objective to promote investments in infrastructure projects, has reviewed the extant ECB guidelines in consultation with the Reserve Bank of India in March 2016. It has been decided to allow companies in infrastructure sector, Non-Banking Financial Companies-Infrastructure Finance Companies (NBFC-IFCs), NBFCs-Asset Finance Companies (NBFC-AFCs), Holding Companies and Core Investment Companies (CICs) to raise foreign currency denominated External Commercial Borrowings (ECB) with minimum average maturity period of 5 years subject to 100 per cent hedging.

Companies in infrastructure sector have been permitted to utilize the proceeds of ECB so raised for capital expenditure purposes. It is expected that lowering of minimum average maturity period from 10 to 5 years would lead to increased flow of ECBs into India's infrastructure sector and also enable concessional financing from export credit agencies and developmental financial institutions to flow into this sector.